

Bonus

1205. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) The additional charge on the exchequer on account of the lifting of the ceiling on bonus paid to Government employees including those in the Railways, Post and Telegraph and other departmental Undertakings;

(b) whether the provision has been made in the budget for this payment; and

(c) if not, the manner in which this payment is proposed to be effected?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The additional expenditure on Government employees including those in the Railways, Post & Telegraph etc. would be approximately Rs. 219 crores. The payment of bonus to the employees of Public Undertakings is made as per the provisions contained in the Payment of Bonus Act, as amended from time to time.

(b) This being a post budget development, the question of making provision in the Budget does not arise.

(c) Payments would have already been made by the Ministries/Departments from their existing sanctioned provisions in their Grants. If as a result, the Grants are likely to be exceeded, necessary provisions would be allowed to be made through Supplementary Grants. Railways and Telecom will however meet the additional liabilities from their own resources.

**Unfair Trade Practices adopted by
DDA and Other Organisations**

1206. SHRI I.D. SWAMI : Will the Minister of FINANCE be pleased to state :

(a) whether the M.R.T.P. Commission has been looking into the unfair trade practices of Colgate

Palmolive India Ltd., Hindustan Lever Ltd., Saurashtra Ballpen Co., Philips Radio and Delhi Development Authority;

(b) if so, the progress made in those cases so far;

(c) whether the Government are aware that the Delhi Development Authority is selling its flats constructed in 1992 or before and sent for allotment to its housing department but remained unallotted at enhanced rates; and

(d) if so, the action taken in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). The MRTP Commission have instituted Unfair/Restrictive Trade Practice Enquiries against Colgate Palmolive India Ltd., Hindustan Lever Ltd., Saurashtra Ballpen Co., Philips India Limited and Delhi Development Authority. These are at different stages of consideration before the MRTP Commission. A Statement showing the details of these Enquiries and their present position is given in the statement enclosed.

(c) and (d). The flats constructed by the Delhi Development Authority (DDA) are allotted to the prospective registrants soon after the same are completed in all respects. The time gap between completion and allotment is kept to the minimum possible. In few cases, however, some allottees do not pay the demanded amount in time while others surrender their flats because of personal problems or otherwise which leads to cancellation of allotment of such flats. Surrendered and cancelled flats are then re-allotted by the DDA to the waiting registrants at the then prevailing prices. The Supreme Court of India has already heard the pricing policy of DDA in the Civil Appeal No. 6205/94 in the matter of DDA Vs. Pushpender Kumar Jain and delivered a judgement according to which the rates prevailing on the date of communication of allotment would be applicable. The matter was also referred by the MRTP Commission to the Director General of Investigation & Registration, but further proceedings were dropped in view of the aforesaid judgement.

STATEMENT

The details of Unfair and Restrictive Trade Practice Enquiries Instituted by the MRTP Commission and their Present Position

S.No.	Name of the Respondent	Enquiry No.	Present position/next date of hearing before the Commission
1	2	3	4
1.	M/s. Colgate Palmolive (India) Ltd.	UTPE No. 91/95	29.4.1997
2.	M/s. Colgate Palmolive (India) Ltd.	RTPE No. 23/94	30.1.1997
3.	M/s. Colgate Palmolive (India) Ltd.	RTPE No. 295/95	28.11.1996
4.	M/s. Hindustan Lever Ltd.	UTPE No. 38/92	18.12.1996

1	2	3	4
5.	M/s. Hindustan Lever Ltd.	UTPE No. 225/96	PIR awaited from D.G. (I&R)
6.	-do-	RTPE No. 76/92	28.11.1996
7.	-do-	RTPE No. 22/94	30.1.1997
8.	-do-	RTPE No. 89/94	3.12.1996 & 4.12.1996
9.	-do-	RTPE No. 98/94	3.12.1996 & 4.12.1996 Posted before Full Bench
10.	Philips India Ltd.	UTPE No. 80/96	PIR under consideration of Commission
11.	M/s. Saurashtra Ballpen Pvt. Ltd.	RTPE No. 156/86	Prosecution will be considered on 16.12.1996.
12.	Delhi Development Authority	UTP No. 12/93	The case is listed for consideration on 22.12.1996
13.	-do-	RTP No. 121/94	The case is listed for consideration on 27.2.1997
14.	-do-	RTP No. 133/94	The case is listed for consideration on 20.12.1996.
15.	-do-	CA 242/94	The case is listed for consideration on 3.2.1997
16.	-do-	UTP 73/95	-do-
17.	-do-	UTP 74/96	-do-
18.	-do-	UTP 115/96	The case is listed for consideration on 22.4.1997
19.	-do-	RTP 5/95	The case is listed for consideration on 13.12.1996
20.	-do-	RTP 229/95	The case is listed for consideration on 20.1.1997

UTPE means Unfair Trade Practice Enquiry
 RTPE means Restrictive Trade Practice Enquiry
 CA means Compensation Application
 PIR means Preliminary Investigation Report

Cancellation of Deep Sea Fishing Licences

1207. SHRI R. SAMBASIVA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government are aware of the setback received by the traditional fish catchers consequent on providing licences to the foreign companies;

(b) if so, the details of foreign companies which have been granted such licences together with the terms and conditions thereof;

(c) whether the Government are contemplating a policy to cancel deep sea fishing licences issued to the foreign companies;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the action taken by the Government to safeguard the interest of the traditional fish catchers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). The marine fish production has increased from 25.76 lakh tonnes in 1992-93 to 27.07 lakh tonnes in 1995-96. the contribution of deep sea fishing sector is only about 30,000 tonnes out of the above and the remaining production is from the traditional and small scale mechanised sector, which would indicate that there is no decline in the production of fish of the traditional sector.

(c) and (d). In view of the recommendation of the Review Committee on Deep Sea Fishing the Government have decided that action for cancellation of valid permits/permissions granted under the Charter scheme and the new Deep Sea Fishing Policy of 1991 for Joint Venture and Leasing will be taken in individual cases for violation of provision of the Maritime Zone of India Act., 1981, rules framed there under and/or terms